

ITEM NO.75

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 1581/2022

VICKY @ IMRAN VARSI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 10-02-2023 This appeal was called on for hearing today.

For Appellant(s)

Ms. Poulomi Das, Adv.
Mr. Rahul Singh, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. V K Shukla, Adv.
Mr. N D Kaushik, Adv.
Mr. Jayanta Bhattacharyya, Adv.
Ms. Riya Soni, Adv.
Mr. S S Bandyopadhyay, Adv.
Mr. Rahul Gupta, Adv.
Mr. Vishal Batra, Adv.
Mr. Satish Kumar, AOR

For Respondent(s)

Mr. Gunnam Venkateswara Rao, AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Respondent No.2 is duly represented.

Certificate of service in respect of respondent No.1 is not
received from concerned Hon'ble High Court.

Ld. Counsel for appellant submits that the appeal papers have
been served on the Ld. Standing Counsel appearing on behalf of
respondent No.1 and proof in this regard will be filed within a

period of one week. Permitted.

In the meanwhile, Registry to issue D.O. Letter to the concerned Hon'ble High Court for Certificate of service in respect of Respondent No.1.

List again on 29.3.2023.

PAVANESH D.
Registrar

MG